



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SECOND SESSION

**THE RAJIV GANDHI UNIVERSITY OF HEALTH SCIENCES
(AMENDMENT) BILL, 2018**

(LA Bill No. 17 of 2018)

A Bill to amend the Rajiv Gandhi University of Health Sciences Act, 1994.

Whereas, it is expedient further to amend the Rajiv Gandhi University of Health Sciences Act, 1994 (Karnataka Act 44 of 1994) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-ninth year of the Republic of India, as follows:-

1. Short title and commencement.— (1) This Act may be called the Rajiv Gandhi University of Health Sciences (Amendment) Act 2018.

(2) It shall come into force at once.

2. Amendment of section 15.— In the Rajiv Gandhi University of Health Sciences Act, 1994 (Karnataka Act 44 of 1994), in section 15, after sub-section (1), the following proviso shall be inserted, namely:-

“Provided that, if no suitable officer is available, then the State Government may appoint a professor with teaching experience of not less than five years as professor in a medical college affiliated to the University and recognized by the Medical Council of India, as the Registrar for a period of not more than three years.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Rajiv Gandhi University of Health Sciences Act, 1994 (Karnataka Act 44 of 1994), to make provision for appointment of a professor with teaching experience of not less than five years as professor in a medical college affiliated to the University and recognized by the Medical Council of India, as the Registrar.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

D.K. SHIVAKUMAR
Minister for Water Resources
and Medical Education

S. MURTHY
Secretary
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE RAJIV GANDHI UNIVERSITY OF HEALTH SCIENCES ACT, 1994 (KARNATAKA ACT NO. 44 OF 1994)****XXX****XXX****XXX**

15. The Registrar .- (1) The Registrar shall be a whole time Officer of the University. The State Government shall appoint an Officer belonging 16 to the Indian Administrative Service in the Senior Scale or an Officer belonging to the Karnataka Administrative Services not below the rank of Supertime Scale to be the Registrar of the University.

(2) The salary and allowance and other conditions of the service of the Registrar shall be such as may be prescribed by the Syndicate.

(3) The Registrar shall be responsible for the due custody of records and the common seal of the University. He shall be ex-officio Secretary of the Senate, the Syndicate and the Academic Council of the University. He shall be bound to place before them all such information as may be necessary for the transaction of the business. He shall keep a permanent record of all courses, curricular and other information, as may be necessary.

(4) He shall perform such other duties as may be prescribed by the Statutes, Ordinances, and Rules as required from time to time by the Syndicate or the Vice-Chancellor.

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